

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:5997
ANSWERED ON:05.05.2003
UNAUTHORISED OPERATION
GAJENDRA SINGH RAJUKHEDI;REENA CHOUDHARY

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether a Cessna 172 aircraft bearing registration number VT-CNA was cleared for flight from Indore to Mumbai vide FIC No.66, 67 and ADC : M 304 on 02.03.2003 without collecting the parking charges;
- (b) if so, the reasons therefor;
- (c) whether the pilot in command had furnished incorrect information regarding the operator; and
- (d) if so, the action taken against the pilot?

Answer

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI SHRIPAD YESSO NAIK)

- (a) :- Yes, Sir.
- (b) :- The aircraft was under possession and operation of Madhya Pradesh Flying Club Ltd. As per existing guidelines Aircraft in possession and operated by M.P. Flying Club are not charged.
- (c) :- As per information furnished by M.P. Flying Club Ltd., the Cessna 172 aircraft VT-CNA was leased to MP Flying Club until 2nd March, 2003.
- (d) :- Does not arise.